

General Circular No. 27/2014



भारत सरकार /Government of India

कॉर्पोरेट कार्य मंत्रालय /Ministry of Corporate Affairs

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Dr. Rajendra Prasad Road, New Delhi - 110001

F. No. MCA21/123/2014/e-Gov. Cell

Dated the 30th June, 2014

To,

All Regional Directors,
All Registrars of Companies,
All Stakeholders.


Sub: - Clarification regarding filing of Form DPT4 under Companies Act, 2013.

Sir,

This Ministry has received reference regarding filing of Form DPT4 under the provisions of the Companies Act, 2013. As per section 74(1)(a) of the Companies Act, 2013 and the companies (Acceptance of Deposits) Rules, 2014 made there under, companies are required to file a statement regarding deposits existing as on date of commencement of the Act within a period of 3 months from such commencement. The time for filing of said statement is expiring on 30-06-2014.

2. After considering the reference, it has been decided to grant extension of time for the period of 2 months i.e. up to 31-08-2014 without any additional fee in terms of section 403 of the Act to enable the companies for filing of statement under Form DPT4 with the Registrar.

Yours faithfully,


(M. S. Pachouri)
Deputy Director

Copy to:-

- ✓ 1. e-Governance Section and Web contents Officer to place this circular on the Ministry's website
2. Guard File